

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1549

TO BE ANSWERED ON THE 08TH DECEMBER, 2015/AGRAHAYANA 17, 1937 (SAKA)

CORRECTIONAL HOMES

1549. DR. MAMTAZ SANGHAMITA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government has renamed/proposes to rename jails as correctional homes;

(b) if so, the details thereof;

(c) whether the Government has any policy for reformation and correction of prisoners;

(d) if so, the details thereof along with the financial assistance provided to the States in this regard;

(e) whether the Government has any proposal or programmes for introducing psychological testing in correctional homes; and

(f) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)

(a) to (f) "Prisons" is a State subject as per Entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. However, the Government of India has issued a comprehensive advisory on 17th July 2009 to the States/UTs on "Prison Administration" which may be downloaded from the website of the Ministry of Home Affairs at the following links:

<http://mha1.nic.in/PrisonReforms/pdf/PrisonAdmin17072009.pdf>

The Government of India had provided the financial assistance to the 27 States (except Arunachal Pradesh) under the scheme of Modernisation of Prisons from 2002-2007 with further extension upto 2009 involving a total outlay of Rs. 1800 crore on a cost sharing basis in the ratio of 75:25 between the Central Government and the State Governments respectively. The scheme closed on 31.3.2009. The Thirteenth Finance Commission had also allocated Rs. 609 crore from 2011-15 for upgradation of prisons to the following eight States - Andhra Pradesh, Arunachal Pradesh, Chhattisgarh, Kerala, Maharashtra, Mizoram, Odisha and Tripura.
